

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 30.09.2026

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Prosecution Evidence (1)
3	Balotra	-	-	-
4	Banswara	2019	1	Argument on Application (1)
		2021	1	Reply of Applications (1)
		2022	3	Prosecution Evidence (1) Order (1) Argument on Application (1)
		2024	1	Argument on Application (1)
		2025	1	Stay by Higher Court (1)
		2026	2	Appearance of Accused (1) Cognizance (1)
5	Baran	-	-	-
6	Barmer	-	-	-
7	Beawar	-	-	-
8	Bharatpur	-	-	-
9	Bhilwara	-	-	-
10	Bikaner	-	-	-
11	Bundi	-	-	-
12	Chittorgarh	-	-	-
13	Churu	-	-	-
14	Dausa	2022	1	जवाब प्रार्थना पत्र/स्टे (1)
		2024	1	साक्ष्य अभियोजन (1)
15	Deedwana- Kuchaman	-	-	-
16	Deeg	-	-	-
17	Dholpur	-	-	-
18	Dungarpur	2022	1	Appearance of Accused (1)
19	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	1	Prosecution Evidence (1)
		2022	1	Examination of accused (1)
		2025	1	Pre Charge Evidence (1)
20	Hanumangarh	-	-	-
21	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
		2025	1	बहस प्रार्थना पत्र (1)
22	Jaipur Metro-I	2006	1	Talbi Muljim (1)
23	Jaipur Metro-II	2013	1	Waiting of order by Hon'ble Raj. High Court (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2022	1	Arguments on Application (1)
24	Jaisalmer	2019	1	Examination of Accused u/s 313 Crpc. (1)
25	Jalore	-	-	-
26	Jhalawar	-	-	-

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
27	Jhunjhunu	-	-	-
28	Jodhpur District	-	-	-
29	Jodhpur Metro	2011	1	Final Arguments (1)
		2023	1	Argument (1)
		2024	2	Prosecution Evidence (1) Attendance Accused (1)
30	Karauli	2025	1	Appearance of Accused (1)
31	Khairthal-Tijara	-	-	-
32	Kota	2022	2	Prosecution Evidence (1) Final Arguments (1)
		2023	1	some accused are present; warrants have been issued against the remaining absentees. (1)
33	Kotputli-Behrere	2021	1	Appearance of Accused (1)
34	Merta	2020	1	Stay by High Court (1)
35	Pali	-	-	-
36	Phalodi	-	-	-
37	Pratapgarh	-	-	-
38	Rajsamand	-	-	-
39	Salumber	2020	1	Final Argument (1)
40	Sawai Madhopur	-	-	-
41	Sikar	2021	1	Stay by High Court dated 28.08.2025 (1)
42	Sirohi	-	-	-
43	Tonk	2023	1	Statement of accused (1)
44	Udaipur	-	-	-
	Total		37	

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Third Quarter-2026 (01.07.26 to 30.09.26)

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM, Thanagazi (Alwar)	20.10.2022	23/709/23	State Vs Kirodi Lal etc.	Prosecution Evidence	1.Kirodi Lal Meena (Sitting MP) 2.Kanti Lal Meena (Sitting MLA)	No. of Adjournment-6 गवाहान के उपस्थित न आने के कारण।	प्रकरण में कुल 38 गवाहान थे, जिसमें से 4 गवाह पेश थे। 2 गवाहान की साक्ष्य लेखबद्ध की जा चुकी है। तथा शेष 2 गवाहान के उपस्थित नहीं आने से साक्ष्य लेखबद्ध नहीं की जा सकी। प्रकरण में मात्र 2 गवाह शेष हैं, जिनको जमानती वारंट से तलब किया गया है। शेष गवाहान की साक्ष्य शीघ्र ही लेखबद्ध कराई जाकर प्रकरण का निस्तारण कर दिया जावेगा।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BANSWARA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM Banswara	04.06.2026	Final Report 111/2026 (574/2020)	State Vs. Bhawani Joshi	Cognizance	Bhawani Joshi (Former MLA)	3 (11.08.2026, 18.08.2026 & 14.09.20226) as plaintiff is not appeared in the court for the arguments for cognizance	Case is listed on the regular basis for hearing
other cases								
1	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	2 (04.07.2026 & 05.09.2026) as advocate of plaintiff sought time to	Prosecution Evidence

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACJM Banswara	14.05.2025	1016/2025	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	2 (27.07.2026 & 15.09.2026) Stayed by the RHC Order No. SB Cr. Misc. Pet. No. 2669/2026 Dt. 15.04.2026	Awaiting Orders
3	JM Banswara	28.02.2022	12/2022 (187/2022)	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
4	JM Banswara	25.02.2022	14/2022 (161/2022)	State Vs. Premkant etc	Orders	Bhawani Joshi (Former MLA)	RHC Jodhpur Stay order No. 2676/2026 Dt. 15.04.2026	Orders
5	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
6	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Reply of Applications	Bhawani Joshi (Former MLA)	-	Reply of Applications
7	JM Banswara	19.07.2024	1457/2024 (107/2024)	Gopiram Vs. Laxmi Narayan etc.	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
8	AJM, Banswara	10.03.2026	413/2026 (1021/2026)	State Vs. Premkant Mehta etc.	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Appearance of Accused
5. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
6. BARMER								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
7. BEAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
8. BHARATPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
9. BHILWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
10. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
11. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
12. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
13. CHURU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
14. DAUSA								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ LALSOT (Dausa)	03.06.2022	17/2022	STATE VS SHIV SHANKER URF BALYA AND ORS.	जवाब प्रार्थना पत्र/स्टे	Sh. Jitendra Gothwal (Sitting MLA)	-	इस माह प्रकरण में दिनांक 09.06.2026 की आदेशिका के अनुसार माननीय सर्वोच्च न्यायालय द्वारा Special Leave to Appeal (Criminal) No.(S) 5822-5825/2025 दिनांक 02.05.2025 के आदेशानुसार माननीय राजस्थान उच्च न्यायालय द्वारा पारित आदेश दिनांक 20.02.2025 के प्रवर्तन को स्टे किया गया है। माननीय सर्वोच्च न्यायालय द्वारा स्टे होने से प्रकरण में आगामी प्रभावी कार्यवाही नहीं की जा सकती है। आगामी पेशी 30.10.2026 नियत की गयी।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Other Cases								
1	ACJM No.1, Lalsot (Dausa)	07.11.2024	Cr. Reg. Case 1002/24	State Vs Jitendra Etc.	साक्ष्य अभियोजन	Sh. Jitendra Gothwal (Sitting MLA)	-	इस त्रैमास में गवाहान के जारीशुदा तामील बाद /अदम प्राप्त नहीं होने से गवाहान को पुनः तलब किया जाकर प्रकरण आगामी पेशी दिनांक 05.10.2026 साक्ष्य अभियोजन में नियत है।
15. DEEDWANA-KUCHAMAN								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
16. DEEG								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

[illegible]

[illegible]

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
21. JAIPUR DIST.								
Cases punishable with death of life imprisonment								
1	ADJ No.2 (Jaipur Dist.)	18.10.2023	NCV No. 102/2025 Case No. 82/25 (59/23)	सरकार बनाम समीद उर्फ समीर वगै.	बहस प्रार्थना पत्र	गिर्राज सिंह मलिंगा (भूतपूर्व एम.एल.ए)	6 अभियुक्त सूरज उर्फ पातीराम व गुमान सिंह के अनुपस्थित रहने के कारण एवं प्रार्थना पत्र बाबत कराये जाने बयान जरिये वी0सी0 पेश होने कारण	दिनांक 13.07.2026 को अभियुक्तगण सूरज उर्फ पातीराम व गुमान सिंह की जारीशुदा तामील बाद/अदम तामील नहीं लौटी उक्त मुलजिमान को पुनः वारंट गिरफ्तारी से तलब किया गया, दिनांक 18.07.2026 को पीठासीन अधिकारी के अवकाश पर रहने से कोई प्रभावी कार्यवाही नहीं हुई। दिनांक 01.08.2026 को अभियुक्तगण सूरज उर्फ पातीराम व गुमान सिंह के वारंट गिरफ्तारी जारी किये गये व पत्रावली दिनांक 07.08.2026 हेतु नियत की गई व पुलिस अधीक्षक को उपनिरीक्षक व सहायक उपनिरीक्षक स्तर के पुलिस अधिकारी नियुक्त करने हेतु निर्देश दिये गये। अभियुक्तगण सूरज उर्फ पातीराम व गुमान सिंह के वारंट गिरफ्तारी जारी कर पुनः कांस्टेबल भूपेन्द्र सिंह को दिये गये व अदम तामिल की सुरत मे तामिल कुनिन्दा को मुलजिमान की सूची जायदाद सहित उपस्थित होने हेतु पाबन्द किया गया। पत्रावली में दिनांक 14.08.26 नियत की गयी। अभियुक्तगण सूरज उर्फ पातीराम व गुमान सिंह ने न्यायालय में उपस्थित होकर आत्मसमर्पण किया। मुलजिमान को न्यायिक अभिरक्षा में भेजा गया। परिवादी के अधिवक्ता द्वारा परिवादी के बयान जरिए वी.सी. से कराये जाने बाबत प्रार्थना पत्र पेश किया। नकल वकील मुलजिमान को दिलाई गई। पत्रावली वास्ते जवाब प्रा.पत्र दिनांक 05.09.2026 को नियत की गई। न्यायालय द्वारा दिनांक 21.08.2026 को जमानत प्रा.पत्र संख्या 179/2026 में पारित आदेश की अनुपालना में अभियुक्त गुमान सिंह को जमानत पर रिहा किया गया। दिनांक 05.09.2026 को जवाब प्रा.पत्र बाबत वी.सी. से कराये जाने बयान हेतु वकील मुलजिमान द्वारा अवसर चाहा जो सख्त हिदायत के साथ अवसर दिया गया व पत्रावली दिनांक 19.09.2026 को नियत की गई। दिनांक 19.09.2026 को जवाब प्रा.पत्र पेश किया गया। नकल विशिष्ट लोक अभियोजक को दिलाई गई। उक्त प्रा.पत्र की बहस हेतु दिनांक 26.09.2026 नियत की गई। दिनांक 23.09.2026 को मान0 राज. उच्च न्यायालय द्वारा एस.बी.किमिनल अपील नंबर 2131/2026 में पारित आदेश दिनांक 22.09.2026 की अनुपालना में अभियुक्त सूरज उर्फ पातीराम को जमानत पर रिहा किया गया। दिनांक 26.09.2026 को अधिवक्ता अभियुक्तगण द्वारा बहस प्रा.पत्र हेतु समय चाहा गया। जिस पर पत्रावली में दिनांक 09.10.2026 नियत की गई।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ADJ No. 4 (Jaipur Dist.)	17-10-2012	NCV No. 341/14 Case No. 40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	कोई स्थगन नहीं दिया गया।	माह जुलाई 2026 में दिनांक 04.07.2026 को गवाह करण सिंह के बयान लेखबद्ध किये गये जो न्यायालय समय तंग होने के कारण डेफर किये गये। दिनांक 13.07.2026 को गवाह करण सिंह पीडब्ल्यू 90 के डेफर बयान लेखबद्ध कर पूर्ण किये गये, गवाह रामजीत सिंह को तलब किया गया। दिनांक 22.07.2026 को गवाह रामजीत सिंह का जमानती वारण्ट उसकी तबीयत खराब होने, लीवर व 1 किडनी खराब होने व जयपुर आने से मना करने की रिपोर्ट के साथ प्राप्त हुआ। बाद गौर उक्त गवाह की ईलाज की पर्ची की फोटोप्रति व गवाह की फोटो पेश होने व उक्त गवाह के न्यायालय में उपस्थित होकर बयान देने में असमर्थ होने के कारण उक्त गवाह को न्यायालय के आगामी आदेश पर तलब किये जाने का आदेश दिया गया। गवाह दीपक खण्डेलवाल को जरिये जमानती वारण्ट 5000 रुपये से तलब किया गया। आदेशिका दिनांक 16.06.2026 की पालना में दस्तावेज पत्र के साथ सी0बी0आई0 लोक अभियोजक को सीलबन्द अवस्था में दिये गये। सी0बी0आई0 लोक अभियोजक को हिदायत दी गई कि आगामी पेशी पर उक्त दस्तावेजों की प्रति के सहित मूल दस्तावेज पुनः न्यायालय में पेश करें। माह अगस्त 2026 में दिनांक 03.08.2026 को गवाह दीपक खण्डेलवाल के बयान पी0डब्ल्यू0 91 के रूप में लेखबद्ध किये गये। गवाह हसन पुत्र फजहर को जमानती वारण्ट 1000 रुपये से तलब किया गया। दिनांक 12.08.2026 को गवाह हसन पुत्र फजहर की ओर से सी0बी0आई0 लोक अभियोजक ने प्रार्थना पत्र पेश कर निवेदन किया कि गवाह के भांजे ने फांसी लगाकर आत्महत्या कर ली है इसलिये वह न्यायालय में उपस्थित होने में असमर्थ है। गवाह का हाजरी माफी प्रार्थना पत्र स्वीकार किया जाकर पुनः जरिये जमानती वारण्ट 5000 रुपये से तलब किया गया। दिनांक 21.08.2026 को गवाह हसन पुत्र फजहर के बयान पी0डब्ल्यू0 92 के रूप में टंकित कर पूर्ण किये गये। गवाह कमरुद्दीन को जरिये जमानती वारण्ट 5000 रुपये से तलब किया गया। माह सितम्बर 2026 में दिनांक 07.09.2026 को गवाह कमरुद्दीन के बयान पी0डब्ल्यू0 93 के रूप में टंकित किये गये जो अधिवक्ता श्री शौकत आलम द्वारा जिरह हेतु अवसर चाहे जाने पर डेफर किये गये। गवाह गोपाल सिंह को जमानती वारण्ट 5000 रुपये से तलब किया गया। दिनांक 17.09.2026 को गवाह कमरुद्दीन पी0डब्ल्यू0 93 के डेफर बयान टंकित कर पूर्ण किये गये। सीबीआई लोक अभियोजक द्वारा गवाह गोपाल सिंह का स्वास्थ्य खराब होने के संबंध में दस्तावेजात की फोटोप्रति पेश की गई। गवाह गोपाल सिंह को पुनः तलब किया गया।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJ & JM No.1, Jaipur Dist.	10.06.2016	NCV No. 2455/2018 Case No. 89/2025 (573/2016)	State vs Satveer Chaudhary & ors.	Case disposed on dated 24.07.2026	Ramniwas Gawaria (Sitting M.L.A)	-	Case disposed during the quarter Disposal date: 24.07.2026
22. JAIPUR METRO - I								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ASCJ & ACJM-2, Jaipur Metro.-I	12.12.2018	1308/16	State Vs Lalit Kumar and ors.	Disposed on dated 09.07.2026	Lalit Kumar Yadav (Present MLA)	Disposed on dated 09.07.2026	Disposed on dated 09.07.2026

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACJ & JM- 11, Jaipur Metro-I	29.05.2006	320/06	Ashok Tanwar Vs Ramesh Chand and others	Talbi Muljim	Gopal Sharma (Present MLA)	5, अधिवक्ता अभियुक्त द्वारा बहस हेतु अवसर चाहने के कारण।	दिनांक 15.07.2026 को अधिवक्ता अभियुक्त दीनबन्धु चौधरी की ओर से प्रार्थना पत्र बाबत क्षेत्राधिकार बाहर होने से परिवाद खारिज किये जाने को पेश किया। उक्त प्रार्थना पत्र पर दोनों पक्षों की बहस सुनी गई। दिनांक 07.08.2026 को प्रार्थना पत्र का निस्तारण किया जाकर खारिज किया गया। दिनांक 11.08.2026 को अभियुक्तगण गोपाल शर्मा, एस. संतोष व रामअवतार को अपराध अन्तर्गत धारा 500 आईपीसी व 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्तगण ने अंवीक्षा चाही व अभियुक्तगण सुमन शर्मा, मधु शर्मा, कैलाश शर्मा, त्रिवेणी, जगदीश खारी, जगदीश खींची, हरिनारायण, कौशल गौतम, हुकुम कंवर, चौथमल, रामधन सैनी, मेहराज खां के जमानत मुचलके जब्त सरकार कर गिरफ्तारी वारण्ट से तलब करने के आदेश दिये गये। दिनांक 14.08.2026 को अभियुक्ता मधु शर्मा ने न्यायालय में आत्मसमर्पण किया तथा जमानत प्रार्थना पत्र पेश किया। बहस जमानत सुनी जाकर अभियुक्ता को जमानत पर छोड़ा गया एवं अभियुक्तगण अवधेश कुमार, दीनबुधु चौधरी व मधु शर्मा को धारा 500 आईपीसी व 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्तगण ने अंवीक्षा चाही। दिनांक 18.08.2026 को अभियुक्ता सुमन शर्मा ने न्यायालय में आत्मसमर्पण किया तथा जमानत प्रार्थना पत्र पेश किया। बहस जमानत सुनी जाकर अभियुक्ता को जमानत पर छोड़ा गया एवं धारा 500 आईपीसी व 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्ता ने अंवीक्षा चाही। दिनांक 31.08.2026 को अभियुक्तगण कैलाश गौतम, रामधन सैनी, हरिनारायण बैरवा, कैलाश शर्मा, चौथमल को स्थायी गिरफ्तारी वारण्ट से तलब करने हेतु आदेश दिये गये। दिनांक 17.09.2026 को अभियुक्त जगदीश प्रसाद गुर्जर ने न्यायालय में आत्मसमर्पण किया तथा जमानत प्रार्थना पत्र पेश किया। बहस जमानत सुनी जाकर अभियुक्त को जमानत पर छोड़ा गया एवं धारा 500 आईपीसी व 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्त ने अंवीक्षा चाही। दिनांक 24.09.2026 को अभियुक्तगण मेहराज खां, त्रिवेणी शर्मा, जगदीश खारी, हुकुम कंवर को जरिए स्थायी गिरफ्तारी वारण्ट से तलब किये जाने के आदेश दिये गये। दिनांक 26.09.2026 को अभियुक्त कैलाश शर्मा ने न्यायालय में आत्मसमर्पण किया तथा जमानत प्रार्थना पत्र पेश किया। बहस जमानत सुनी जाकर अभियुक्त को जमानत पर छोड़ा गया एवं धारा 500 आईपीसी व 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्त ने अंवीक्षा चाही। दिनांक 28.09.2026 को अभियुक्तगण मेहराज खां, त्रिवेणी शर्मा व जगदीश खारी ने न्यायालय में आत्मसमर्पण किया तथा जमानत प्रार्थना पत्र पेश किया। अभियुक्तगण को जमानत पर छोड़ा गया एवं धारा 500 आईपीसी व धारा 19L THE PRESS AND REGISTRATION OF BOOKS ACT 1867 का मौखिक आरोप सारांश सुनाया गया जिस पर अभियुक्तगण ने अंवीक्षा चाही। प्रकरण में अभियुक्तगण कौशल गौतम, रामधन सैनी, हरिनारायण बैरवा, चौथमल, हुकुम कंवर के स्थायी गिरफ्तारी वारण्ट जारी किये जा चुके हैं। प्रकरण वर्तमान में उक्त अभियुक्तगण की तलबी हेतु नियत है।
3	ACJ & JM -12, Jaipur Metro-I	03.07.2025	27647/25	State Vs Ramniwas Gawadiya	Disposed on dated 30.07.2026	Ramniwas Gawadiya (Present MLA)	2 adjournment	प्रकरण में 311 सीआरपीसी के प्रार्थना पत्र का निस्तारण कर गवाह के बयान लेखबद्ध किये गये, साक्ष्य अभियोजन बन्द की जाकर बयान मुलजिम में लिये जाकर बहस अंतिम सुनी गयी व निर्णय पृथक् से दिनांक 30.07.2026 लिखाया जाकर सुनाया गया।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
23. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								
1	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Sitting MLA)	2	Closure reports submitted by investigation officer qua. Mr. Shanti Dhariwal, Shri N.L. Meena, Sh. V.M. Kapoor & Sh. Lalit K. Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.2022 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for substitution of his counsel has been disposed off. The Order dated 26.11.2021 of this court quashed and set aside by Hon'ble Rajasthan High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.2023 and amended order passed in S.b. Criminal Misc. Application No. 35/2023 dated 06.02.2023. Hon'ble Rajasthan High Court in the order dated 17-01-2023 mentioned the fact that" A coordinate bench of this court has quashed the proceedings arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal." At present there are no criminal proceedings pending against Shanti Dhariwal.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ASCJ cum ACMM Railway, Jaipur Metro-II	02.01.2013	RPF Bandikui 47A/2013 (11745/2014)	State Vs Kirodi Lal etc.	Waiting of order by Hon'ble Raj. High Court	1. Dr. Kirodi Lal Meena (Sitting MLA) 2. Shailendra Joshi (Former MLA)	NIL	अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी. क्रिमीनल मिसलेनियस पिटीशन-2776 /2024 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। मा.राज.उ.न्या. के स्तर पर लंबित है। आगामी पेशी 05.01.2027

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
26. JHALAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
28. JODHPUR DIST.								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
29. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	Spl. Judge, SC/ST (POA) Act Cases, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Final Arguments	Malkhan Singh (Former MLA)	14 अधिवक्ता अभियुक्त द्वारा मजीद बहस हेतु समय चाहने के कारण।	विशेष लोक अभियोजक की बहस सुनी गयी। पत्रावली मजीद बहस में नियत की गई।
2	ADJ No. 5, Jodhpur Metro	22.10.2024	164/2024	State/ Lokendra Singh	Prosecution Evidence	Rajendra Guda (Former MLA)	01. दिनांक 18.07.2026 को अधिवक्तागण न्यायिक कार्य से विरत रहे। दिनांक 11.08.2026 को गवाह कोई उपस्थित नहीं आये। दिनांक 22.09.2026 को पीठासीन अधिकारी पर रहे।	गवाह मच्छाराम पी0ड0-02, गवाह शंकर सिंह पी0ड0-03, गवाह पुरखाराम पी0ड0-04 के कथन लेखबद्ध किये गये। अधिवक्ता रणजीत सिंह की ओर से उन्मोचित करने का प्रार्थन पत्र पेश किया, जिस पर पत्रावली वर्तमान में जवाब प्रार्थना पत्र हेतु दिनांक 15.10.26 नियत की गयी।
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ No. 1, Jodhpur Metro	06.11.2023	Cr. Appeal 483/23	State/ Gajendra Singh	Argument	Gajendra Singh (Sitting MP)	08 अधिवक्ता अभियुक्त द्वारा बहस हेतु अवसर चाहने के कारण	बहस हेतु समय चाहने के कारण पत्रावली बहस अनील में नियत है। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे हैं।
2	CJM, Jodhpur Metro	19.12.2024	NCV No 59033/2024	State/ Mohan Singh etc.	Attendance accused	Ravindra Singh (Sitting MLA)	06 हाजिरी मुल्जिम में होने के कारण	दिनांक 04.07.2026 को अभियुक्त अमर सिंह के अनुपस्थित में गिरफ्तारी वारंट तामील विशेष वाहक द्वारा कराये जाने बाबत् व अदम तामील की सूरत में तामील कुनिन्दा के न्यायालय में उपस्थित होने के नोट के साथ जारी किया गया। दिनांक 30.07.2026 को पत्रावली में अभियुक्त रविन्द्र सिंह के अधिवक्ता द्वारा दिनांक 17.07.2026 को प्रार्थना पत्र बाबत् विदेश जाने की अनुमति प्रदान करने हेतु पेश किया गया जिसको सुना गया। दिनांक 01.08.2026, 25.08.2026, 05.09.2026 एवं 17.09.2026 को अभियुक्त अमर सिंह का गिरफ्तारी वारंट तामील/ अदम तामील प्राप्त ही होने से पुनः अभियुक्त अमर सिंह का गिरफ्तारी वारंट जारी किया गया।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
30. KARAULI								
Cases punishable with death or life imprisonment.								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	CJ & JM, Nadoti	03.06.2025	113/2025	State Vs Ramesh Chand etc	Appearance of Accused	Ramesh Chand S/o Ramsahay (Ex. MLA)	At the time of assuming charge on 26.05.2026, the file was pending at the stage Summoning the accused, on 23.09.2026. As the Presiding Officer was on leave on 23.09.2026, the Case was adjourned to 21.11.2026	-
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
31. KHAIRTHAL-TIJARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
32. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM No. 2 Kota	14-11-2022	Cr. Reg. No.- 11860/22	State Vs Bhawani Singh Rajawat Etc	Final Arguments	Bhawani Singh Rajawat (Former MLA)	14 Adjournment due to Accused and counsel sought an opportunity to 14 times Present their Final Arguments and Presiding officer post vacant.	Progress Defence Evidence has been completed. Case now at the stage of Final Arguments Next date 08.10.2026.
2	ACJM NO. 3 KOTA	19-07-2021	Cr. Reg. no.- 7125/2021	State v/s Badrilal @ Birdhilal Etc	Disposed	Bhawani Singh Rajawat (Former MLA)	11 adjournment, Due to more than 35 acuused	Case Disposed Date:- 30.09.2026
3	ACJM NO. 06, KOTA	06-10-2022	Cr. Reg. No. 10861/22	State Vs Chandrakanta Meghwal Etc.	Prosecution Evidence	Chandrakanta Meghwal (Former MLA)	3 Adjournment due to time sought for Prosecution Evidence	One witness examined on 04-08-2026 as PW-03 and One witness examined on 29-09-2026 as PW-04. Remain witness were summoned for prosecution evidence. All witness police officials which have been transferred to different cities.
4	JM Kanwas (Kota)	24-07-2023	Cr. Reg no.- 340/2023	State V/s Heera Lal etc.	Some accused are present; warrants have been issued against the remaining absentees.	Heeralal nagar (Sitting MLA)	11 Times The advocates of remain one accused taken time for argument on charge	Some accused surrendered

[illegible]

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
36. PHALODI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
37. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
38. RAJSAMAND								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
39. SALUMBER								
Cases punishable with death or life imprisonment								
1	CJ & JM, Sarada	07.02.2020	Cr. Reg. Case 34/2020	State Vs Shanta Devi & ors.	Final Argument	Shanta Devi (Sitting)	6 Adjournments (deciding application and adjournment sought by Advocate for Final Arguments)	After hearing the Argument application on 18.07.2026, the file was fixed for 01.08.2026 from 01.08.2026 the file was fixed for order on the application u/s 311 Crpc on 14.08.2026. On 14.08.2026 the application u/s 311 crpc was rejected and dismissed. Thereafter the file was fixed for final argument on 29.08.2026, 05.09.2026, 19.09.2026 and 03.10.2026.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
40. SAWAI MADHOPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
41. SIKAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
1	ACD Court, Sikar	19.02.2021	Session Cases 2/2025	State Vs Jhabar Singh Kharra etc.	Prosecution Evidence	Jhabar Singh Kharra (Present MLA)	2- Reason Stay by Hon'ble High Court	Stay by Hon'ble High Court Dated 28.08.2025
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
42. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
43. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Statement of Accused	1. Sukhveer Singh Jonapuria at Ex M.P. Tonk Sawai Madhopur 2. Kanhaiya Lal Choudhary at present MLA Todaraisingh-Malpura 3. Rajendra Gurjar, MLA Deoli Uniara	4 Adjournments have been given due to non appearance of accused	Case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS)
44. UDAIPUR								
Cases Punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) No.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Disposed on 04.08.2026	Ravindra Singh Bhati (Sitting M.L.A.)	NIL	Disposed on 04.08.2026